

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 2387
TO BE ANSWERED ON 15.3.2023

Status of Land Acquisition Process

2387. SHRI MANISH TEWARI:

Will the Minister of COAL be pleased to state:

- (a) the current status of land acquisition process for the three new Singrauli coal blocks (Bandha, Dhirauli and Suliyari) under the Right to Fair Compensation and Transparency in the Land Acquisition, Rehabilitation and Resettlement Act, 2013;
- (b) whether the Government has taken measures to rehabilitate and resettle the displaced individuals from the villages of Aamdand, Amraikhoh, Basi Berdah, Belwar, Sirawah which are within the proposed Dhirauli, if so, the details thereof;
- (c) whether the Government has received the Cumulative Impact Assessment Study recommended by the Expert Appraisal Committee (EAC) of the Union Ministry of Environment, Forest & Climate Change on Adani Power; and
- (d) if so, the steps taken by the Government to implement the recommendations contained in the study submitted by the EAC?

A N S W E R

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a) to (d): Acquisition of land for a coal mine is done by the allocatee of that coal mine as per the extant Laws, Rules, Guidelines, procedures, etc., of the coal bearing State Government concerned. As per information provided by allocatees of Suliyari, Dhirauli and Bandha coal blocks, status of land acquisition of aforementioned coal blocks is as under :-

Status of land acquisition of Dhirauli coal block as Pre-commencement report of 05-10-2023 to 04-02-2023 furnished by allocatee

Allocatee, M/s. Stratatech Minerals Resources Pvt. Ltd. (SMRPL) submitted application to DC, Singrauli u/s 2(1) of RFCTLARR, 2013 dated 12.04.2021 for acquisition of 554.01 ha of private land. District Collector (DC) Singrauli vide letter dated 29.11.2022, u/s 19 of RFCTLARR 2013 Act declared acquisition of land & Fixed assets in 5 villages of Dhirauli Coal Block i.e, Aamdand, Belwar, Basiberdah, Amraikhoh and Sirshwah for public purposes under R & R Scheme. DM Singrauli (Land Acquisition Officer) vide letter dated 29.11.2022 issued possession order of 159.22 Ha government land in Jattha Tola village for R&R colony of Dhirauli Project. DC, Singrauli vide order dated 14.12.2022 formed committee under the leadership of Janpad Panchayat, Waidhan under LARR, 2013 for acquisition of Private land. Tehsildar Sarai vide letter No 509/Pravachak/2023 dated 23.01.2023, forwarded the final list of PDFs to Bhu Arjan Adhikari.

Status of land acquisition of Bandha coal block as Pre commencement report for month ending February 2023 furnished by allocattee

Allocattee, M/s. EMIL Mines and Mineral Resources Ltd. (EMMRL) deposited Rs.45.31/- Crore to Collector for part compensation of Land on 16.10.2021. Application for Land required for R&R infrastructures at village Deori & Lamidah submitted to office of Collector on 07.02.2022. R&R Committee meeting held on 27.01.2023 in presence of R&R Administrator, govt. officials and other stakeholders to discuss the R&R compensation for affected families. R&R Policy for Bandha coal mine signed and forwarded by Collector, Singrauli to Divisional Commissioner, Rewa on 28.02.2023. Collector, Singrauli, vide letter dated 28th Feb. 23 directed Tehsildar, Sarai, for the publication of Section-19 notification.

Status of land acquisition of Suliyari coal block

Allocattee, M/s. Andhra Pradesh Mineral Development Corporation Ltd, has informed that Mining Operations in the Suliyari coal block started in August 2021 and commercial coal supplies commenced from April 2022. Total Mining Lease areas is 1298 Hectares (Ha) which included 583.15 Ha of private land, 455.61 Ha of Govt land, 226.35 ha of forest land and 32.89 ha of revenue forest land and R&R area 123.52 Ha. Allocattee had paid all amounts against the demand notices issued by the District Administration.
